



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 357 দিশপুৰ, সোমবাৰ, 7 আগষ্ট, 2023, 16 শাওণ, 1945 (শক)
No. 357 Dispur, Monday, 7th August, 2023, 16th Sravana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :::: LEGISLATIVE BRANCH

NOTIFICATION

The 7th August, 2023

No. LGL 11/2023/49- The following Act of the Assam Legislative Assembly which was assented by the Governor of Assam on 31st July, 2023 is hereby published for general information.

ASSAM ACT NO. XLII OF 2023

(Received the assent of the Governor on 31st July, 2023)

THE ASSAM APPROPRIATION (No. XII) ACT, 2023

AN ACT

to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the Financial year, 2014-15 in excess of the amount authorised or granted for the said services.

Be it enacted by the Assam Legislative Assembly in the Seventy-fourth Year of the Republic of India as follows:

Short Title 1. This Act may be called the Assam Appropriation (No. XI) Act, 2023.

Issue of Rs.3801,64,18,432.00 from and out of the Consolidated Fund of the State of Assam for the financial year, 2014-15. 2. From and out of the Consolidated Fund of the State of Assam the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees Thirty Eight Hundred One Crore Sixty Four Lakh Eighteen Thousand Four Hundred Thirty Two shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year 2014-15 in excess of the amount authorised or granted for those services for the year.

Appropriation 3. The sums deemed to have been paid and applied from and out of the Consolidated Fund of the State of Assam shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the Thirty First day of March, 2015.

THE SCHEDULE (See Sections 2 and 3)

[1] Grant No./ Appropriation	[2] Services and Purposes	[3] Sums Not Exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
23	Pension & Other Retirement Benefits	Revenue	15518595257.00	0.00	15518595257.00
		Capital	0.00	0.00	0.00
30	Water Supply & Sanitation	Revenue	2117400000.00	0.00	2117400000.00
		Capital	0.00	0.00	0.00
55	Capital Outlay on Forestry & Wildlife	Revenue	0.00	0.00	0.00
		Capital	10070509.00	0.00	10070509.00
PD	Loans and Advances from the Central Government	Revenue	0.00	0.00	0.00
		Capital	0.00	17696875537.00	17696875537.00
72	Social Security & Welfare	Revenue	186559674.00	0.00	186559674.00
		Capital	0.00	0.00	0.00
78	Welfare of Plain Tribes & Backward Classes (Bodoland Territorial Council)	Revenue	0.00	0.00	0.00
		Capital	2486817455.00	0.00	2486817455.00
	Total	Revenue	17822554931.00	0.00	17822554931.00
		Capital	2496987964.00	17696875537.00	20193863501.00
	Grand Total		20,31,95,42,895.00	17,69,68,75,537.00	38,01,64,18,432.00

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.